

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 3391**  
TO BE ANSWERED ON 26.03.2018

**Implementation of E-waste rules**

3391. SHRI VIVEK GUPTA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that e-waste rules 2016, seeks to cover manufacturing and sales details of the past ten years, in a retrospective application of law and if so, the details thereof;
- (b) the details of representations received from mobile phone manufacturers regarding suspension of these rules;
- (c) whether the Ministry feels that this will stifle growth in the mobile manufacturing sector, if so, the details thereof; and
- (d) whether the Ministry is planning to amend the rules, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**(DR. MAHESH SHARMA)**

(a): As per the provisions of the E-waste (Management) Rules, 2016, all producers of electrical and electronic equipment are responsible for collection and channelization to the authorized recyclers or dismantlers of e-waste generated from their products as per targets prescribed in the Rules under the principles of Extended Producer Responsibility (EPR). The collection targets of e-waste in the current year is calculated based on average life of products placed in the market in previous years according to the average life of products. The EPR provision of the Rules is an important step towards the management of e-waste in the country in an environmentally sound manner.

(b) to (d): The Ministry received a number of representations from various stakeholders including mobile phone manufacturers, industry associations, etc. requesting for an amendment in the E-waste (Management) Rules 2016 on various grounds. After several rounds of stakeholder consultations, the Ministry of Environment, Forest and Climate Change in consultation with Ministry of Electronics and Information Technology has initiated a process of amending the E-waste (Management) Rules, 2016. The draft amendment notification was issued for public comments on 30 October 2017. The genuine concerns of various stakeholders have been duly taken care of in this exercise, therefore, the rules will not affect the industrial growth adversely. The focus of the rules is to channelize e-waste towards authorized dismantlers and recyclers that will formalize the recycling sector and will provide new opportunities for growth and job creation. The salient features of the proposed amendments are revision in EPR targets; the cost of Reduction of Hazardous Substances (RoHS) testing to be borne by the Government and not by producers; targets for new producers; etc.

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